BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC No. 204 of 2012 in
WP(C) No. 149 of 2012

24.03.2014

List this matter after 1(one) week along with WP(C) No. 149 of 2012.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC No. 325 of 2010 in
WP(C) No. 235 of 2010

24.03.2014

List this matter after 2(two) weeks along with WP(C) No. 235 of 2010.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 235 of 2010

24.03.2014

Heard Mr. BK Deb Roy, the learned counsel as well as Mr. R Debnath, the learned CGC who sought further time for filing of affidavit as directed vide order of this Court dated 17.02.14.

The learned counsel for the petitioner is not present.

List this matter after 2(two) weeks.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 149 of 2012

24.03.2014

Heard Ms SG Momin, the learned counsel for the petitioner as well as Mr. S Dey, the learned Standing Counsel for the District Council who informed the Court that one of the counsel, Mr. AS Siddiqui is out of station, so the matter may be fixed after 1(one) week.

Prayer is allowed.

List this matter after 1(one) week as prayed for by the learned counsel.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 199 of 2012

24.03.2014

Heard Ms SG Momin, the learned counsel for the petitioner as well as Mr. S Dey, the learned Standing Counsel for the District Council.

Also heard Mr. S Sen Gupta, the learned state counsel who submits that, records is misplaced and prayed that the matter may be fixed on 27.03.14.

Prayer is allowed.

List it accordingly as prayed for.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 285 of 2012

24.03.2014

List this matter on 26.03.14 as prayed for by Mr. KP Bhattacharjee, the learned counsel for the petitioner.

Mr. S Sen Gupta, the learned state counsel is present.

List it accordingly.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 321 of 2012

24.03.2014

Heard Mr. LR Das, the learned counsel for the petitioner as well as Mr. S Sen Gupta, the learned State counsel.

Both the learned counsel prayed that the matter may be adjourned on the ground that the learned State counsel has to obtain certain instructions.

Prayer is allowed.

List this matter after 2(two) weeks as prayed for by the learned counsel.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 333 of 2012

24.03.2014

Heard Ms SG Momin, the learned counsel for the petitioner who submits that, the matter may be fixed on 31.03.14 on the ground that she is not prepared with the case today.

Prayer is allowed.

Mr. R Gurung, the learned GA is present.

List it accordingly as prayed for by the learned counsel for the petitioner.

JUDGE

V Lyndem